Court 5 (Video Conferencing) SECTION IV-C ITEM NO.8 SUPREME COURT OF INDIA RECORD OF PROCEEDINGS Petition(s) for Special Leave to Appeal (C) No(s).4753/2022 (Arising out of impugned interim order dated 22-02-2022 in WP No. 3833/2022 passed by the High Court Of M.P. Principal Seat At Jabalpur) DIRECTOR, DIRECTORATE OF AYUSH & ORS. Petitioner(s) VERSUS ANAMIKA TOMAR Respondent(s) (With applns for exemption from filing c/c of the impugned judgt, exemption from filing O.T.) Date : 21-03-2022 This petition was called on for hearing today. CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO HON'BLE MR. JUSTICE B.R. GAVAI For Petitioner(s) Mr. Tushar Mehta SG Ms. Mrinal Gopal Elker, AOR Mr. Saurabh Mishra, AAG Mr. Manish Yadav Adv. Ms. Pratibha Yadav Adv. For Respondent(s)

> UPON hearing the counsel the Court made the following O R D E R

The Director, Directorate of Ayush, has filed this petition aggrieved by the interim order dated 22.02.2022 passed by the High Court of Madhya Pradesh by which admission to Ayush Courses for the academic year 2022-2023 were directed to be made on the basis of reservation of OBCs restricted to 14%.

The learned Solicitor General of India submitted that the High Court committed an error in issuing such a direction in spite of the statute providing for enhancement of reservation from 14% to 27 % in respect of OBCs.

The High Court passed the impugned order relying upon an earlier order in writ petition (C)No.5901 of 2019 titled "Ashita Dubey Vs. The State of Madhya Pradesh".

into the merits Without entering of the submissions that are made by the learned SGI, keeping in mind the importance of the matter which relates to admission to Ayush courses for the academic year 2022-2023, we request the High Court to expedite the hearing and dispose it of at the earliest. The learned SGI submitted that the impugned order was made available only 26.02.2022 allotment and the seat was made on in accordance with the notification dated 28.01.2022 by that date. He submitted that the scheduled last date for seat allotment was 24.02.2022. In case, this Court is not inclined to entertain with the order passed by the High Court, the ld. SGI requested this Court to extend the last date for admissions in view of the reallotment that has to be done pursuant to the order passed by the High Court. We are of the view that such a request can be made before the High Court which shall be considered in accordance with law.

The Special Leave Petition and pending application(s), if any, shall stand disposed of.

(Anand Prakash) Court Master

(B.Parvathi) Court Master 2